

IN THE COURT OF ACMM-EAST KKD DELHI

**STATE Vs. Manoj Chaudhary & Ors.
FIR No. 47/2018
PS EOW**

01.09.2020

An application moved by IRP Kumar Vikram for seeking necessary directions.

Present : Sh. Pankaj Kumar Singhal, the IRP along with advocate Sh. Kumar Vikram through VC.

It has been brought to the notice of the court that yesterday on 31.08.2020, advocate Kumar Vikram had appeared through VC on behalf of the IRP. However, inadvertently, his attendance was marked as IRP even though, he is an advocate representing the IRP in the present application.

The mistake stands rectified vide present order.

On application of the IRP, notice was issued to the Jail Superintendents to produce accused Sanjay Chaudhary and Manoj Chaudhary through VC at 12.30 pm. However, it is already 2.20 pm. The accused persons are not produced through VC from the jail. No reply is received from the Jail Superintendents.

: 2 :

The IRP submits that he may be permitted to visit and interview the accused persons in the Jails itself.

Heard.

The IRP is permitted to visit the accused Sanjay Chaudhary and Manoj Chaudhary in the Jails subject to the prevailing rules in the prisons in relation to visit of outsiders with the jail inmates due to Covid-19 pandemic. The IRP can also contact the Jail Superintendents in case physical visit is not permissible. In such situation, the Jail Superintendents can consider the aspect of meeting between the IRP and the UTPs through VC.

The copy of charge sheet is also to be supplied to the IRP. The IO is not present with the charge-sheet.

IO be called with the charge sheet on 03.09.2020.

Copy of this order be sent to the Jail Superintendents of Jail no. 12 and 13, Mandoli Jail for information and necessary compliance.

Copy be also given dasti to the applicant IRP.

Application be listed on 03.09.2020.

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(DINESH KUMAR)
ACMM (EAST)/KKD/01.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

**Praveen Jain vs. State
FIR no. 104/2020
PS Crime Branch**

01.09.2020

**Application for releasing of 1 kg gold on superdari moved
by the applicant Sh. Piyush Jain**

Present : Sh. Arun Kr. Mavi, Ld. APP for the State.

Sh. Mahee Arora, ld. Counsel for the applicant
through VC.

Reply not received from the IO.

At request, this application be listed for further
consideration on 03.09.2020.

Copy of this order be sent to ld. Counsel on his E-
mail and order be upload on the server.

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**(DINESH KUMAR)
ACMM (EAST)/KKD/01.09.2020**

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 078/2020

PS Preet Vihar

State Vs Unknown

01.09.2020

Application for releasing vehicle bearing Registration No. DL 7-SCG 0367 on superdari moved by the applicant Sh.Ashish Joshi.

It is taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present: Sh. Arun Kumar Mavi, Ld. Substitute APP for the State.

Sh. Apoorv Gupta, ld. Counsel for applicant.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 40,000/- (Rs. Forty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required. The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the

negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record. The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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(DINESH KUMAR)
ACMM (EAST)/KKD/01.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

e-FIR No: 016539/2020

PS New Ashok Nagar

State Vs Rakesh Kumar

U/s 379/411/34 IPC

01.09.2020

A bail application under Section 437 Cr.P.C. is taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR. /East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present: Sh. Arun Kumar Mavi, Ld. Substitute APP for the State.
Sh. Shokeen Rajput, ld. Counsel for accused/ applicant.
Reply is received from the IO.

Accused is stated to be in JC since 20.07.2020.

Submissions on bail application heard. Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C. since 20.07.2020. It has been argued that investigation has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Learned APP has opposed the bail application. It has been argued that the allegations against the accused are serious in nature. There is previous involvement of the accused. He might indulge in similar offences, if he is released on bail. Hence, it is prayed that application may be dismissed.

I have heard the submissions and perused the record.

The accused is shown to be in custody for the last more than one month. The case property has already been recovered. His custody is not required for further investigation. This is a period when there is need of

decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, no previous involvement of accused and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused/applicant stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy of this order be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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(DINESH KUMAR)
ACMM (EAST)/KKD/01.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

**FIR No: 113/2020
PS New Ashok Nagar
State Vs Vivek @ Vipin
01.09.2020**

Application has been taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR. /East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present : Sh. Arun Kumar Mavi, Ld. Substitute APP for the state.

Sh. Sachin Kaushik, ld. Counsel for applicant/accused.

Report be called from Jail Superintendent concerned for 02.09.2020.

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**(DINESH KUMAR)
ACMM (EAST)/KKD/01.09.2020**

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 309/2020

PS New Ashok Nagar

State Vs Kiran Pal Singh & Ors

01.09.2020

An application under Section 156(3) Cr.P.C. for monitoring the investigation. It is taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR. /East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present: Sh. Arun Kumar Mavi, Ld. Substitute APP for the State.

None for applicant.

The investigation report is not received from the IO.

Investigation report be called from the IO for 24.09.2020.

Copy of this order be sent to the IO for necessary compliance.

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(DINESH KUMAR)
ACMM (EAST)/KKD/01.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 440/2018

PS New Ashok Nagar

State Vs Vipin Kumar

01.09.2020

Application for releasing FDR is taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present : Sh.C.S. Tyagi, ld. Counsel for the applicant.

Report not received from the Jail Superintendent concerned. Let report be called from Jail Superintendent concerned on 03.09.2020.

Copy of order dt. 31.08.2020 be sent to the jail superintendent concerned for necessary compliance.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

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(DINESH KUMAR)
ACMM (EAST)/KKD/01.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

**FIR No: 193/2012
PS Preet Vihar
State Vs Unknown
01.09.2020**

Application has been taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR. /East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present : Sh. Arun Mavi, Ld. Substitute APP for the state.
Sh. Satish Chaudhary, ld. Counsel for the applicant
Rohit Pal alongwith the applicant.

The applicant is the registered owner of the stolen vehicle bearing registration no. DL 1RK 1640 (TSR). The FIR is shown to have been registered on a complaint of Sh. Chattar Singh. The applicant submits that Chattar Singh is his father.

IO HC Ananjay Kumar is present. He has filed untrace report.

The applicant submits that he does not want to file any protest petition and the untrace report may be accepted.

Considering the submissions, untrace report is accepted with the directions that the matter shall be taken up again for investigation as and when any clue regarding the stolen

vehicle is found in future.

Original file be returned to the IO for consigning to the police record room.

Copy of this order be given dasti to the IO and to the applicant. The record of the application and the proceedings alongwith copy of untrace report be consigned to record room of this Court.

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(DINESH KUMAR)
ACMM (EAST)/KKD/01.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

Asif Ali Vs. State (Govt. of Delhi)

FIR no. Not known

U/s Not known

PS Crime Branch Shakarpur

01.09.2020

Application for anticipatory bail u/s 438 Cr.P.C

Present : Sh. Arun Kr. Mavi, Ld. APP for the State.

Sh. Chander Bhan Kumar, ld. proxy Counsel for
the applicant/accused.

This court does not have jurisdiction to hear the applicant on anticipatory bail. The application is therefore, not maintainable and same is accordingly disposed of as dismissed.

Proceedings be sent to record room.

Copy of this order be given dasti, as requested.

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(DINESH KUMAR)
ACMM (EAST)/KKD/01.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

Piyush Jain vs. State
FIR no. 104/2020
PS Crime Branch

01.09.2020

**Application for releasing of 2 kg gold on superdari moved
by the applicant Sh. Piyush Jain**

Present : Sh. Arun Kr. Mavi, Ld. APP for the State.

Sh. Mahee Arora, ld. Counsel for the applicant
through VC.

Reply not received from the IO.

At request, this application be listed for further
consideration on 03.09.2020.

Copy of this order be sent to ld. Counsel on his E-
mail and order be upload on the server.

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ACMM (EAST)/KKD/01.09.2020